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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.1321/92.

Shri S.L. Kurrewar.

.. Applicant.

V/s.

Union Public Service Commission,
New Delhi.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. DESHPANDE, VICE
CHAIRMAN.

Hon'ble Shri N.K. Verma, Member (Admn.)

Appearances:

1. Shri A.S. Bhagat,
Counsel for Applicant.
2. Shri Ramesh Darda,
Counsel for Respondents.

ORAL JUDGMENT : Dated : 2.11.1993.

(Per : Hon'ble Shri Justice M.S. Deshpande, V.C.)

The Respondents filed a statement showing the criteria which were adopted for shortlisting the candidates for interview. According to the Respondents the applicant did not come within the categories required for being called for interview.

2. According to the Counsel for the applicant one Shri Shrikant Sadanand was called for interview. But the Respondents/mentioned that Shri Sadanand had fulfilled the criteria for interview.
3. Shri Bhagat, for the applicant submitted that the experience of the applicant as LDC/UDC should have been treated as relevant to essential qualification in the pay scale of Rs.1400-2300. It is also stated that the candidates should have worked in a responsible capacity.

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4. As stated by the Respondents that the applicant did not draw the pay in the scale.

5, In the circumstances we find that the applicant could not be called for interview from the shortlisted candidates. There is no merit in the application. The application is dismissed.

6. There will be no order as to costs.

N. K. Verma

(N.K. VERMA)
MEMBER (A).

Verma

(M.S. DESHPANDE)
VICE CHAIRMAN.

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(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

R.P. NO. 6/94
in
O.A. No.1321/92.

Suresh Laxmanrao Kurhewar ..Applicant
v/s.
Union of India/UPSC ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri N.K. Verma, Member (A)

TRIBUNALS ORDER: (By circulation)
(Per: N.K. Verma, Member [A])

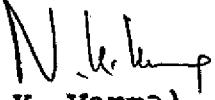
DATED: 26/5/94

This is a review petition in O.A. No. 1321/92 against our judgment/order dated 2.11.1993 under which the applicant's claim for being called for interview for the post of Assistant Regional Director/Manager Gr.I/S.O./Deputy A.O. in the Employees State Insurance Corporation. The learned counsel for the respondents had argued during the hearing that since the applicant did not fulfil the criteria for the interview he could not be called. Accordingly the application was dismissed.

2. Nothing new and important matter or evidence has been brought to our notice which after the exercise of due diligence was not within the knowledge of the applicant or could not be produced by him at the time when the order was made nor there is any mistake or error apparent on the face of the record which would warrant review of the order already passed by us.

3. The learned counsel for the review applicant has indulged in very wild and vituperative allegations against Hon. Shri Justice M.S.Deshpande. While recording

our utmost disgust with this kind of non-legal
insinuations, we reject the review petition as
entirely misconceived.


(N.K. Verma)
Member (A)


(M.S. Deshpande)
Vice Chairman